

PUNJAB VIDHAN SABHA

BILL NO. 7-PLA-2022

**THE PUNJAB STATE LEGISLATURE MEMBERS (PENSION AND
MEDICAL FACILITIES REGULATION) AMENDMENT BILL, 2022**

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BILL

further to amend the Punjab State Legislature Members (Pension and Medical Facilities Regulation) Act, 1977.

BE it enacted by the Legislature of the State of Punjab in the Seventy-third Year of the Republic of India as follows:-

1. (1) This Act may be called the Punjab State Legislature Members (Pension and Medical Facilities Regulation) Amendment Act, 2022.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Punjab State Legislature Members (Pension and Medical Facilities Regulation) Act, 1977, in section 3, for sub-section (1), the following sub-section shall be substituted, namely:-

"(1) There shall be paid to every person, who remained as a member, a pension of sixty thousand rupees per mensem plus Dearness Allowance thereon (as admissible to the Punjab Government pensioners), irrespective of the number of terms he had served as a member and irrespective of the tenures of the Punjab Vidhan Sabha, in which he had served as a member:

Provided that when a person, who had served as a member, attains the age of sixty-five years, seventy-five years and eighty years, he shall, respectively, be entitled to an increase of five per cent, ten per cent and fifteen per cent of the basic pension, admissible to him at the attainment of such age."

Short title and commencement.

Amendment in section 3 of Punjab Act 5 of 1977.

STATEMENT OF OBJECTS AND REASONS

As per Section 3 (1) of "The Punjab State Legislature Members (Pension and Medical Facilities Regulation) Act, 1977", there is a provision to provide a pension to a Member of Punjab Vidhan Sabha of [fifteen thousand rupees] per mensem plus Dearness Allowance thereon (as admissible to the Punjab Government Pensioners) for the first term, and an additional [ten thousand rupees] plus Dearness Allowance thereon (as admissible to the Punjab Government Pensioners) for every subsequent term, irrespective of the tenures of the Punjab Vidhan Sabha, in which he had served as a Member.

2. Now, as per the decision taken by the Government of Punjab, a Member of Punjab Vidhan Sabha is to be provided a pension of sixty thousand rupees per mensem plus Dearness Allowance thereon (as admissible to the Punjab Government Pensioners) irrespective of the number of terms he had served as a Member and irrespective of the tenures of the Punjab Vidhan Sabha, in which he had served as a Member. Accordingly, the proposed amendment is required to be made in the relevant provisions of the Act.

3. This will reduce financial burden upon the State Exchequer.

4. Hence, this Bill.

Bhagwant Mann,
Chief Minister, Punjab.

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FINANCIAL MEMORANDUM

The Punjab State Legislature Members (Pension and Medical Facilities) Amendment Bill, 2022 aims at admissibility of pension to the Members of Punjab Legislative Assembly for single term only (irrespective of the number of terms he had served as a Member and irrespective of the tenures of the Punjab Vidhan Sabha, in which he had served as a Member).

This Bill involves financial implications and with this amendment there will be a annual saving of Rs.19.53 Cr. (approx.) on account of providing pension for single term only to the Members of Punjab Legislative Assembly.

The Governor has, in pursuance of clause (1) and (3) of Article 207 of the Constitution of India, recommended to the Punjab Legislative Assembly, the introduction and consideration of the Bill.

**CHANDIGARH:
THE 29th JUNE, 2022**

**SURINDER PAL
SECRETARY.**

N.B. - The above Bill was published in the Punjab Government Gazette (Extraordinary), dated the 29th June, 2022 under the proviso to rule 121 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly).